
(2022) 02 CAT CK 0024

In the Central Administrative Tribunal

Case No : Miscellaneous Application No. 979 Of 2021 In Diary No. 1227 Of 2021

Ramnath

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 16-02-2022

Acts Referred:

Citation : (2022) 02 CAT CK 0024

Hon'ble Judges : Tarun Shridhar, Member (A); Pratima K Gupta, Member J

Bench : Division Bench

Advocate : Santosh Kumar Tiwari, Rishi Kumar

Final Decision : Dismissed

Judgement

Tarun Shridhar, Member (A)

1. Shri Santosh Kumar Tiwari, learned counsel for the applicant, and Shri Rishi Kumar, learned counsel for the respondents, are present.

2. O.A. bearing Diary no.1227/2021 has been filed assailing an order vide which the applicant was terminated from service. The said order was

passed on 14.05.2002. This order came into being on account of the continued absence of the applicant from duty with effect from 2001 onwards. The

present O.A. has been filed after a gap of 19 years on 23.03.2021.

3. The Miscellaneous Application no.979/2021 accompanying the O.A. very cursorily mentions that the delay has occurred on the account of ill-health

of the applicant and his weak financial condition. Besides these two general statements, there is no explanation which can justify such an inordinate

delay. Moreover, a bare reading of the Original Application and the documents annexed thereto indicate that, probably, the applicant had not even

responded to the notice issued to him for his continued absence which led to his

further termination from services.

4. In the absence of any cogent or justifiable reason for such an inordinate delay of 19 years in filing the present O.A., we are not inclined to condone this delay.

5. Accordingly, M.A.979/2021 and the O.A. bearing Diary no.1227/2021 are dismissed at this initial stage.

6. No order as to costs.